

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 1**

TP 19 of 2019 [CP(IB) 260 of 2019]

**Coram: HON'BLE Mr. MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 08.06.2021**

Name of the Company:

Tirumala Balaji Alloys Pvt Ltd
V/s
Ritspin Synthetics Ltd

Section 7 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

No one appeared for the Financial Creditor.

Learned Counsel Mr. Raheel Patel appeared for the Corporate Debtor.

Learned Counsel of the Financial Creditor seeks permission to withdraw the IB petition as matter is settled at between the parties. We have received settlement memo in e-mail we take note of the same. Learned Counsel for the Corporate Debtor also made the same statement we recorded his statement also.

The permission for withdrawal is granted.

**Accordingly, TP 19 of 2019 [CP(IB) 260 of 2019] stands disposed of as withdrawn.
All pending IAs also stand disposed of.**

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 8th day of June, 2021.